12:00 Noon

MINISTER INTRODUCED

THE PRIME MINISTER (DR. MANMOHAN SINGH): Hon. Chairman, Sir, with your permission, I wish to introduce to you and through you to this august House my colleague, Shrimati V. Radhika Selvi, Minister of State in the Ministry of Home Affairs who has recently been inducted into the Council of Ministers. (*Interruptions*)

डा. वी मेत्रयेन (तमिलनाड़) : सर, एक चपरीसी को appoint करते समय भी ...(व्यवधान)... वैरिफिकेशन होता है।...(व्यवधान)...

MR. CHAIRMAN: Please sit down. (Interruptions).

THE MINISTER OF SHIPPING ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU): Sir, they are just...(*Interruptions*).

PAPERS LAID ON THE TABLE

Memorandum of Understanding (2007-2008) between the Government of India and HDPEL

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU): Sir, I lay on the Table, a copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Shipping, Road Transport and Highways, Department of Shipping) and the Hoogly Dock and Port Engineers Limited (HDPEL), for the year 2007-2008. [Placed in Library. *See* No. L.T. 6839/07]

Notifications of the Ministry of Finance

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Sir, I lay on the Table

- (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (4) of section 94 of the Finance Act, 1994, together with Explanatory Memoranda on the Notifications:-
 - (1) G.S.R. 349 (E) dated the 12th May, 2007, publishing the Service Tax (Third Amendment) Rules, 2007. [Placed in Library. *See* No. L.T. 6668/07]
 - (2) G.S.R. 350 (E) dated the 12th May. 2007, publishing Notification No. 21/2007-Service Tax dated the 12th May, 2007, amending G.S.R. 239 (E) dated the 19th April, 2005, including/inserting Secondary and Higher Education Cess under the category of duties and Cess eligible for the purpose of rebate of service tax for exports.
 - (3) G.S.R. 351 (E) dated the 12th May, 2007, publishing Notification No. 22/2007-Service Tax dated the 12th May, 2007, amending G.S.R. 240 (E) dated the 19th April, 2005, including Secondary and Higher Education Cess under the category of duties and cess eligible for the purpose of rebate of service tax for exports. [Placed in Library. For (2) and (3) See No. L.T. 6669/07]